

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
126/241- 242/PB/2019

IN THE MATTER OF:

Manjeet Singh Basi & Anr
v.
Continental Construction Ltd & Ors

.... Petitioner

.... Respondent

Order U/s. 241-242

Order delivered on 04.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Adv. Saurabh Kalia, Adv. Vibhu Jaiswal
For the Respondent	:	Adv. Swapnil Gupta, Adv. Abhinav Mishra, Adv. Vaibhav Mendiratta, Adv. Vaibhav Dabas Mr. Abhimanyu Bhandari, Mr. Arjun Syal and Mr. Shreyan Das
For intervener	:	Ashish Rana Adv

ORDER

CA-135/2020, CA-246/2020, CA-2620/2019, IA(CA)-81/2022, Ivn. P-03/2022

Mr. Saurav Kalia, Ld. Counsel for the Petitioner appeared physically and stated that pursuant to the previous order, some efforts have been made by the parties to resolve certain issues and the Auditors are also proceeding in the matter as directed. It was stated that OTS settlement with EXIM Bank is likely to happen. Further the 2 Court appointed Auditors are likely to give their report by 30.06.2024.

In view of the request to resolve the issues to the best of their ability, we are inclined to adjourn the matter on **25.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)